

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.2585 OF 2020

(TO QUASH ANNEXURE A F.I.R AND ALL FURTHER PROCEEDINGS IN
CRIME NO:106/2020 OF AMBALAMEDU POLICE STATION, ERNAKULAM
DISTRICT)

PETITIONER/ACCUSED

GANESH NAG, AGED 20 YEARS,
S/O JHUBLU NAG, POURNABIRDA,
SUNDEERGARH, ODISHA770037.

BY ADVOCATES:

P.U. SHAILAJAN (S.2093) (K/1061/93),
VIDYA KURIAKOSE (V.704) (K/1635/2003)

RESPONDENT

1. STATE OF KERALA, REP BY:PUBLIC PROSECUTOR,
HIGH COURT OF KERALA , ERNAKULAM,682031
2. STATION HOUSE OFFICER
AMBALAMEDU POLICE STATION,
ERNAKULAM DISTRICT, 682303.
3. ABHUDHARAM TIRKEY, AGED 34 YEARS,
S/O.SUKRAM TIRKEY, CHANDRAPUR,
PITAGON CHANDRAPUR, SUNDERGRAPH,
BANKI, ODISSHA-770037.
PRESENTLY WORKING AND RESIDING AT BRIGHT GLASS
TRADERS, DOOR NO:14/553-A,
BLOCK NO 39, PUTHENCROUZ, KUNNATHUNAD,
ERNAKULAM 682303031.

R3 BY ADV.SREEJITH.V. (S. 3210)

R1-R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ASHOK MENON, J.

Cr1.MC No.2585 of 2020

Dated this the 12th day of May, 2020

O R D E R

The petitioner is the sole accused in Crime No.106/2020 of Ambalamedu Police Station for having allegedly committed offences punishable under Sections 341 and 326 of the IPC.

2. The de facto complainant/injured is the 3rd respondent. Both the petitioner as well as the de facto complainant are residents of Orissa, who are presently employed here. They have fully and finally settled the dispute between them. The 3rd respondent has filed affidavit at Annexure B stating that he has no grievance against the petitioner. A report has also been obtained from the investigating officer through the learned Senior Public Prosecutor. The petitioner does not have any criminal antecedents. The injury is not life threatening. There is no public interest involved.

3. Under the circumstances, I find that the petition is to be allowed and the entire proceedings

as against the petitioner herein in Crime No.106/2020 of Ambalamedu Police Station stands quashed under Section 482 of Cr.P.C.

The Criminal MC is allowed as above.

**ASHOK MENON
JUDGE**

rmm

APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE A : COPY OF THE F.I.R IN CRIME NOI06/2020 OF
AMBALAMEDU POLICE STATION.

ANNEXURE B: AFFIDAVIT OF THIRD RESPONDENT